

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No. 82 of 2020 (SZ)

Tribunal on its own motion SUO MOTU
Based on the News Item in the Dinamalar
Newspaper dated 13.06.2020, "Will
Guduvancheri Lake turns out to be an Eco-park?"

Vs

The Principal Secretary to Government,
Public Works Department,
Secretariat, Fort St. George,
Chennai 600 009.
and Ors.

... Respondents

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Advocate for the Respondent: TNPCB

**Tr. S. Sai Sathya Jith,
Advocate, Chennai**

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**REPORT FILED ON BEHALF OF THE RESPONDENT –
TAMILNADU POLLUTION CONTROL BOARD.**

I, J. Josephine Sahayarani , Daughter of Jesu Rajan , Christian,
aged about 56 years, having my office at No.76, Mount Salai, Guindy,
Chennai-32, do hereby solemnly affirm and sincerely state as follows:

1. I am the Joint Chief Environmental Engineer, Tamil Nadu
Pollution Control Board, Chennai-32, and I am filing this Report on
behalf of the Respondent, Tamil Nadu Pollution Control Board and as
such I am well acquainted with the facts of the case as per the
records.

2. It is respectfully submitted that the Hon'ble National Green
Tribunal (Southern Zone) in its order dated 24.11.2020 in Original
Application No. 82 of 2020 has stated

*"Under these circumstances, we feel that the matter can be disposed of,
accepting the report and recommendations of the committee and directing the
authorities to implement the same and submit the compliance report periodically
regarding the implementation of the recommendations.*

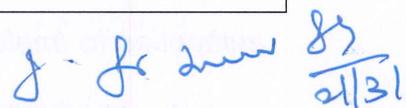
J. Josephine Sahayarani
21/3/2022

**JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD,
No.76, MOUNT SALAI, CHENNAI-600 032.**

So the application is disposed of as follows”.

3. It is respectfully submitted in due compliance to the Hon'ble National Green Tribunal (Southern Zone) in its order dated 24.11.2020 in O.A.No. 82 of 2020, the said area in question was inspected by the officials of the TNPCB on 10.12.2021 and the compliance status of the directions issued by the Hon'ble NGT(SZ) is furnished as below

S.No	Directions of the Hon'ble NGT(SZ) in its order dated 24.11.2020	Compliance status
1	The Guduvancheri Town Panchayat shall ensure 100% collection of solid waste being generated within its jurisdiction with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste Management Rules, 2016	The said local body is collecting unsegregated solid wastes from the households located in the said panchayat area by 100% door to door collection mechanism. The collected unsegregated solid wastes are being disposed to the dump site located at Kolathur Village of Kattankolathur Block
2	Guduvancheri Town Panchayat shall not dump solid waste under any circumstances in the said area in question.	No solid waste is being dumped in the said area in question. The collected unsegregated solid wastes are being disposed to the dump site located at Kolathur Village of Kattankolathur Block
3	Guduvancheri Town Panchayat shall dispose of the non degradable waste of 4.5 MT/day including plastic waste as provided in the Rules and shall be sent to cement factories for co-processing complying with the provisions of the Solid Waste Management Rules, 2016	The unsegregated solid wastes are collected and dumped in the dump site at Kolathur Village of Kattankolathur Block.
4	Guduvancheri Town Panchayat shall stop the disposal of sullage into the Guduvancheri Lake within a period of 3 months	The sullage/sewage generated from the Guduvancheri Town Panchayat is being disposed into the Guduvancheri Lake
5	The Guduvancheri Town Panchayat shall identify the violators who are discharging sullage into the storm	The said local body has ensured to comply with

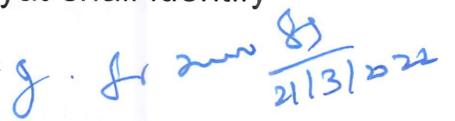

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	water drain leading to the lake and also levy environmental compensation /fine on the violators under the provisions of the Local Body Acts within a month's time	
6	The Public Works Department shall evict the encroachments from the lake with the help of revenue officials within a period of 6 months in accordance with law by following the procedure provided under the respective Acts under which they are proposed to evict the encroachers from the lake	The PWD has ensured to comply with

5. It is respectfully submitted that when the case came up for hearing on 11.02.2022, the TNPCB has filed a report dated 10.02.2022 and stated that action is being taken by the TNPCB to issue directions to the Nandhivaram – Guduvancheri town panchayat to stop the disposal of sullage/sewage into the Guduvancheri Lake.

In this regard, in exercise of the powers conferred under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended, the Board vide Proc.No.T6/TNPCBd/F.27713/W/2021 dated 08.03.2022 issued directions to the Executive Officer, Nandhivaram – Guduvancheri Town Panchayat to comply with the following:

- i. The Nandhivaram- Guduvancheri Town Panchayat shall stop the disposal of sullage/sewage into the Guduvancheri Lake within a month.
- ii. The Nandhivaram- Guduvancheri Town Panchayat shall identify


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the violators who are discharging sullage/sewage into the storm water drain leading to the lake and also levy compensation /fine on the violators under the provisions of the Local Body Acts within a month.

- iii. The Nandhivaram- Guduvancheri Town Panchayat shall provide full fledged underground sewerage scheme with Sewage Treatment Plant to treat the entire quantity of the sewage generated from the Town Panchayat within 6 months.

The local body shall comply with the above mentioned conditions within the time period. Otherwise Board shall impose Environmental Compensation as per Hon'ble National Green Tribunal(NGT), Principal Bench order dt. 02.07.2020 in O.A.No.606 of 2018 for non-commencement of setting up of STPs before 31.03.2020., i.e., Environmental Compensation at the rate of Rs. 5 lakhs per month for 24 months from the period 01.04.2020 to March 2022.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

J. Sr. 21/3/2022

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD,
No.76, MOUNT SALAI, CHENNAI-600 032.

BEFORE ME

VERIFICATION

I, J. Josephine Sahayarani , Daughter of Jesu Rajan, Working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32, do hereby submit that the contents of the above report are true to the best of my knowledge through records.

J. Josephine Sahayarani
21/3/2022

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD,
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POLLUTION CONTROL BOARD.**

Advocate for the Respondent: TNPCB
Tr. S. Sai Sathya Jith,
Advocate, Chennai

Date: 22.03.2022

Date of Hearing: 13.04.2022

